

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Competition Appeal (AT) No. 78 of 2019**

**IN THE MATTER OF:**

**Jaiprakash Associates Ltd.**

**...Appellant**

**Vs**

**Competition Commission of India & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Karan S. Chandhiok, Mr. Vikram Sobti, Mr. Mehul Parti and Mr. Salman Qureshi, Advocates.**

**For Respondents: Mr. Ranjan Sardana, Advocate for R-1 (CCI).**

**ORDER**

**13.01.2020:** Notice has been served on the parties. The Respondents are allowed two weeks' time to file reply affidavit. Rejoinder, if any, may be filed within two weeks thereof in respective appeals.

Appeals are admitted for hearing.

Post these appeals 'for hearing' on **10<sup>th</sup> February, 2020**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

*am/sk*